

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
COURT – IV
COMPANY APPEAL NO. 975/252/ND/2018**

IN THE MATTER OF:

PR. COMMISSIONER OF INCOME TAX-6

...PETITIONERS/APPLICANTS

VERSUS

M/S NEW EDGE SHARES & SECURITIES PRIVATE LIMITED & ANR.

...RESPONDENTS

Order Delivered on: 10.11.2023

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

CLARIFICATION

On perusal of the company appeal no. 975/252/ND/2018, we observe that the appellant did not comply with the order dated 28.04.2022 passed by this Tribunal. Therefore, the applicant is directed to comply with the order dated 28.04.2022 within ten days.

List the matter on 01.12.2023.

Sd/-

**RAHUL BHATNAGAR
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**